BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

TCP NO. 20/397-398 /CLB/MB/MAH/2016

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CORAM:	70,05577	I M.K. SHRAWAT BER (JUDICIAL)	
In the matter of the Com	panies Act, 1956, Sect AND	tions 397, 398 and 399	
		tems Private Limited Having its Express Highway, Dahisar East, M	lumbai
	AND		
	In the matt	ter of	
PETITIONER			
10. SW(5.15			
Mr. S.M. Sasidharan,	15.40	2	
2002, Tara Shivallabh Ro		2	
Ashokvan, Dahisar €, Mui	mbai)Petitioner.	
Occ: Business	(#XX		
Versus			
RESPONDENTS			
Mr. K. Bhaskaran)	
A-1901, Panchsheel Heigl	hts	j	
Mahavir Nagar, Kandivali		ý	
Mumbai 400 067	2.2	ĵ	
Occ: Business.			
Mr. Guiseppe Cibaldi		1	
Via Nino Dall'Oro N.14, Lo	ndi 000000	(
Italy	,41,00000	í	
Occ: Business			
M/s. Filtra Teknopak Clea)	
Private Limited inforpora		15. /	
of the Companies Act, 195	o naving	(
its registered office at		,	
Rishi Tower No.1,	DahlearFact	3	
Western Express highway	, Darlisar East,	1 to 2 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	

Mumbai 400 068.

) ... Respondents

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PRESENT ON BEHALF OF THE PARTIES

FOR THE PETITIONER

Mr. C.S. Rahul, Advocate.

FOR THE RESPONDENTS

Mr. Arundath Venkataraman, Advocate.

ORDER

Date of Pronouncement: 20th April, 2017

- From the side of the Petitioner Learned Advocate Mr. C.S. Rahul Sahasrabuddhe
 is present. From the side of the Respondent i.e R. 2 and 3. Learnd Advocate Mr.
 Arundath Venkataraman is present.
- The Petitioner is seeking permission to withdraw the Petition. Granted.
- The Petition is dismissed as withdrawn. The Petition is consigned to the Records.

Dated: 20.04.2017 Member (Judicial)

Mag: